## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2988 ANSWERED ON:08.12.2009 FREEDOM FIGHTERS PENSION Singh Chaudhary Lal

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has granted Freedom Fighters Pension to persons who participated in the Goa Liberation Movement Phase-II (1954-55) under the Swatantrata Sainik Samman Pension Scheme 1980;
- (b) if so, the details thereof;
- (c) whether the Government has also sanctioned Freedom Fighters Pension to some persons belonging to Jammu & Kashmir, who participate in the said movement;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor;
- (f) whether the Union Government has received recommendations from the Government of Jammu & Kashmir to grant Freedom Fighters Pension to more persons; and
- (g) if so, the details thereof and the reaction of the Government in this regard?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a)& (b): The Government has decided on 4.2.2003 to grant Central Pension to approximately 3500 participants of Phase-II of Goa Liberation Movement (GLM) (1954-55) from the State of Maharashtra, Rajasthan, Madhya Pradesh, Haryana, Uttar Pradesh and Goa by relaxing the eligibility criteria of the Swatantrata Sainik Samman Pension Scheme, 1980.
- (c): No, Madam.
- (d): Does not arise.
- (e): At the time of taking the above decision, information that some freedom fighters from Jammu & Kashmir and other States had also participated in GLM Phase-II and the State Governments had granted them pension, was not available/ provided. Therefore, the benefit of pension could not be extended to such freedom fighters.
- (f): Union Government had received applications of 8 persons from the Government of Jammu & Kashmir alongwith their recommendation.
- (g): The applications of above persons were examined and rejected as they did not fulfill the criteria laid down by Central Government.